2551

RAJYA SABHA

Wednesday, nth December 1958

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

पाकिस्तान से गैरकानूनी तरीके से सोना ग्राने में कमी

*४६०. श्री राम सहाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि क्या पाकिस्तान में सैनिक शासन की स्थापना के बाद पाकिस्तान से गैर-कातूनी तरीके से भारत में सोना धाने में कोई कमी हुई है ?

•{•[DECREASE IN THE SMUGGLING OF GOLD FROM PAKISTAN

*460. SHRI RAM SAHAI: Will the Minister of FINANCE be pleased to state whether there has been any decrease in the smuggling of gold from Pakistan to India since the establishment of military rule in Pakistan?]

वित्त उपमंत्री (श्री बी० ग्रार० भगत): ग्रभी यह नहीं कहा जा सकता कि पाकिस्तान में सैनिक शासन लागू होने से पाकिस्तान से भारत में चोरी-छिपे सोना लाने पर क्या प्रभाव पड़ा है। किन्तु पिछले दो महीनों में इस प्रकार का सोना कम मात्रा में पकड़ा गया है।

t[THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): It is premature to judge the effect of imposition of Martial Law in Pakistan on the smuggling of gold from Pakistan to India. Some decrease in the seizure of smuggled gold has, however, been noticed in the last two months.]

t[]English translation. 98 R.S.D.—1.

श्री राम सहाय: क्या माननीय मंत्री जी यह वतायें ने कि वहां के श्रीर यहां के सोने के मूल्य में कितना अन्तर आमतौर पर रहता है ?

श्री बी० ग्रार० भगत: इसके लिये सूचना चाहिये।

श्री राम सहाय : श्रीमान् को क्या यह विदित है कि पाकिस्तान गवर्तमेंट ने अभी हाल में अपने यहां जेवरों पर जो नियंत्रण किया है उसका अपने यहां क्या प्रभाव पड़ने वाला है ?

श्री बी० ग्रार० भगतः किस पर नियंत्रण किया है ?

श्री राम सहाय : ग्रानमिंट पर ।

श्री बी० श्रार० भगत : मेरी समझ में कोई विशेष प्रभाव पड़ने वाला नहीं हैं।

*461. [The questioner (Shri Jugal Kishore) was absent. For answer, vide cols. 2596-97 infra.]

MANUFACTURE OF EARTH-MOVING EQUIP-MENT IN THE ORDNANCE FACTORIES

' SHRI M. VALIULLA: SHRI NAWAB SINGH CHAUHAN: *462. *I* SHRI N. RAMAKRISHNA IYER: I SHRI M. P. BHARGAVA: \ MOULANA M. FARUQIT:

Will the Minister of DEFENCE be pleased to state whether it is a fact that the earth-moving equipment such as tractors, bulldozers, scrapers, mortar-grader sets will be manufactured in our Ordnance Factories in collaboration with a Japanese firm?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): Yes, Sir. A collaboration agreement tias been signed with M|s. Komatsu Manufacturing Company of Tokyo for

The question was actually asked an the floor of the House by Moulana M Faruqi.

the manufacture in the Ordnance factories of various types of earth-moving equipment. At present it is proposed to take up the manufacture of tractors for the Defence Services.

MOULANA M. FARUQI: What are the terms of the agreement?

SHRI K. RAGHURAMAIAH: I have already stated in the statement I laid before the House vesterday that the terms of the agreement are confidential, but that I would not have any objection to show them to any hon. Member who wishes to see them and that it should be understood that it would be kept confidential by the hon. Member.

श्री नवाब सिंह चौहान : हिन्दुस्तान टाइम्स के २५ जुलाई सन् १६५८ के न्यूज श्राइटम में जो यह निकला है :

"An agreement for technical COIT laboration is believed to have been entered into for the purpose between the Defence Ministry and the International Harvesters, a British/ firm of tractor manufacturers."

यह कहां तक ठीक है ? ग्रगर ठीक नहीं है तो इस बात को सरकार की ग्रोर से कां:डिक्ट किया गया है या नहीं ?

This appeared in The Hindustan Times of 25th July, 1958.

SHRI K. RAGHURAMAIAH: Sir, we wanted to enter into an agreement with the International Harvesters, subject to ratification with regard to one of the items by their parent company in the U.S.A. The parent company did not ratify it and so there was in fact no agreement with the International Harvesters.

SHRI BHUPESH GUPTA: May I know, Sir, whether the Government is aware of certain public statements issued by Mr. J. R. D. Tata and others with regard to this contract and if so whether the Government has considered these statements and what have they to say on them?

SHRI K. RAGHURAMAIAH: I do not know whether the hon. Member is referring to a statement by Mr. J. R. D. Tata and others with regard to other types of vehicles or whether it is with regard to tractors. I thought it was in respect of trucks. If there is any particular statement of Mr. J. R. D. Tata or any others relating to trucks the hon. Member may mention it to me and I shall try to do my best

to Questions

SHRI N. M. LINGAM: With regard to the manufacture of these earth-moving equipment and trucks, may I know whether there is idle capacity in the Ordnance Factories at present, or whether it is the intention of the Government to create capacity for the manufacture of these trucks?

SHRI K. RAGHURAMAIAH: There is capacity available to a large extent. It is contemplated so far as tractors are concerned, to import machinery worth only about Rs. 40 lakhs roughly. Otherwise the rest of the machinery we already have.

SHRI N. RAMAKRISHNA IYER: It appears from the statement that the Ordnance Factories will be able to cater to the civil requirements also. The ordinary civil requirement will be of the order of 5,000 tractors per year. Will the Ordnance Factories be able to cope with this demand?

SHRI K. RAGHURAMAIAH: We do hope, but it is for the Ministry of Commerce and Industry to decide whether we should go in for supplying tractors for civil purposes also. At the moment we propose to take up the manufacture of tractors only for Defence purposes.

DR. RAGHUBIR SINH: May I know, Sir, whether there is no concern in India which is manufacturing these bulldozers and tractors in India?

SHRI K. RAGHURAMAIAH: No company is manufacturing the tractors we need.

SHRI AMOLAKH CHAND: How far is it correct to say that the firm with

which this contract has been entered into, is not actually producing bulldozers, mortargrader sets etc., that in this line they have no experience and they are not manufacturing these things?

SHRI K. RAGHURAMAIAH: Our information is quite to the contrary, that they are manufacturing these. So far as tractors are concerned, they have been manufacturing them for the last 25 years and supplying about 70 per cent of the tractors used by the Japanese Defence Agency.

SHRI BHUPESH GUPTA: I referred to Mr. J. R. D. Tata's statement relating to tractors and the cost of such tractors. I want to know whether the attention of the Government has been drawn to that particular statement and if so, what the Government have to say about it.

SHRI K. RAGHURAMAIAH: If the suggestion is that we, cannot manufacture them cheaper, well, Government feel that the tractors we manufacture here would be cheaper than those which we are now importing.

TRIPURA TERRITORIAL COUNCIL BUDGET FOR 1958-59

f Shri BHUPESH GUPTAf: J Shri Z. A. AHMAD: *4:3- "∼| Shri J. V. K. VALLABHA-^ RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have received any budget proposals from the Tripura Territorial Council for the year 1958-59;
- (b) if so, when these proposals were received; and
- (c) what action Government have taken on them?

tThe question was actually asked on the floor of the House by Shri Bhupesh Gupta.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) to (c). As the Territorial Councils are competent to frame and finalise their budgets, the question of sending budget proposals by the Tripura Territorial Council to the Government does not arise. A reference was received in May, 1958, from the Tripura Administration in connection with the budget of the Tripura Territorial Council for 1958-59 to determine the grant to be made to the Council by the Central Government under section 37 of the Territorial Councils Act, 1956, for the current financial year. After discussing the matter with the Chairman of the Council and the Chief Commissioner, Tripura, it was decided that the Council should proceed on the basis that they would be getting a grant of Rs. 78-18 lakhs from the Central Government for the current year.

SHRI BHUPESH GUPTA: Sir, I would draw your attention to section 50, subsections (5) and (7) of the Territorial Council Act which lay down that after the Territorial Council forwards their budget proposal to the Centre, the Centre sends it back to the Council and the Council finalises it. May I know whether the budget proposal received by the Centre was at all sent back to the Territorial Council for finalisation under section 50?

SHRI B. N. DATAR: May I point out that we received this and when we pointed out to them that a grant of about 78-18 lakhs would be made, that settled the whole question.

SHRI BHUPESH GUPTA: May I know whether the attention of the Government has been drawn by the Leader of the Opposition in the Territorial Council to the fact that the budget proposal sent by the Territorial Council to the Centre had been completely by-passed and that the Centre was spending money out of its own allocations, ignoring the Territorial Council?